

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH CAMP AT AURANGABAD.

O..A.NO.926/2001.

Dated this Monday the 15th Day of July, 2002.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman
Hon'ble Shri B.N. Bahadur, Member (A).

Manchak Govindrao Jondhle,
R/o. Dhanora (BK), Tq. Ahmednagar,
Dist. Latur. .. Applicant.

(None).

Versus

1. The Union of India,
copy to be served on the presenting
officer CAT at Mumbai.)
2. Director General,
Border Security Force,
C.G.O. Complex, Lodhi Road,
New Delhi.
3. Unit Commandant,
66, B.N. Border Security Force,
Jaisalmer (Rajasthan).

..Respondents.

(By Advocate Smt.H.P.Shah).

Order (Oral)
Shri B.N. Bahadur, Member (A).

There is none present for the applicant. It is meanwhile seen that the applicant himself states in the synopsis that he was appointed as "Soldier" in Border Security Force. It is also seen from the documents that certificate of discharge (Exhibit A page 13) that the applicant has served as Naik in the Border Security Force. It is, therefore, obvious that he is a uniform appointment in the Border Security Force. As such this Tribunal does not have the jurisdiction to entertain this application. In view of the above this application is dismissed for lack of jurisdiction. No order as to costs.

B.N.Bahadur
(B.N. Bahadur)

Member (A)

B.Dikshit
(Birendra Dikshit)
Vice Chairman.